

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2**

Service Tax Appeal No.76944 of 2016

(Arising out of Order-in-Appeal No.89/SH/CE(A)/GHY/2016 dated 21.09.2016 passed by Commissioner(Appeals), Customs, Central Excise & Service Tax, Guwahati.)

Shri Mrinal Kanti Sen

(S/o, Nalini Ranjan Sen, East Bank of Jagganath Dighi, Udaipur, Gomati District, Tripura-Pin-799120.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Shillong

.....Respondent

(Morellow Complex, M.G. Road, Shillong-793001.)

APPEARANCE

Ms. Priya Sarah Paul, Advocate for the Appellant (s)
Shri D.Sue, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)
FINAL ORDER NO. 75871/2025**

DATE OF HEARING : 09.04.2025
DATE OF DECISION : 09.04.2025

Per : R. MURALIDHAR :

The appellant has produced copies of SVLDRS-1 & SVLDRS-4, as proof for discharging of their liability. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open Court.)

Sd/
**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

Sd/
**(RAJEEV TANDON)
MEMBER (TECHNICAL)**